

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 16377/2023

(Arising out of impugned final judgment and order dated 18-01-2023 in SA No. 67/2022 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

UTTAR PRADESH AVAS EVAM VIKAS PARISHAD & ORS. Petitioner(s)

VERSUS

AMAR KUMAR TIWARI & ANR. Respondent(s)

(IA No.118502/2023-EXEMPTION FROM FILING O.T. and IA No.118503/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 28-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Abhishek Kumar Singh, AOR
 Ms. Pallavi Baghel, Adv.
 Ms. Anamika Yadav, Adv.

For Respondent(s)

UPON hearing the counsel the court made the following
O R D E R

1. Exemption from filing official translation is granted.
2. Delay condoned.
3. Issue notice returnable within four weeks.
4. Dasti service, in addition, is permitted.
5. Till further orders, operation of the impugned judgment shall remain stayed.

(Geeta Ahuja)
Assistant Registrar-cum-PS

(Nand Kishor)
Court Master (NSH)